

<b>FORM A</b>	
<b>PUBLIC ANNOUNCEMENT</b>	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
<b>FOR THE ATTENTION OF THE CREDITORS OF RICHA INDIA INFRA DEVELOPMENT PRIVATE LIMITED</b>	
<b>RELEVANT PARTICULARS</b>	
1. Name of corporate debtor	RICHA INDIA INFRA DEVELOPMENT PRIVATE LIMITED
2. Date of incorporation of corporate debtor	28.12.2010
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400MH2010PTC211530
5. Address of the registered office and principal office (if any) of corporate debtor	101, Kshilti, Shiv Sena Bhavan Path Dadar West, Mumbai City, Mumbai, Maharashtra, India, 400028
6. Insolvency commencement date in respect of corporate debtor	06.12.2023 (Order received on 22.12.2023)
7. Estimated date of closure of insolvency resolution process	19.06.2024, being 180th day from the receipt of CIRP order
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sandeep D. Maheshwari Reg No. - IBB/PA-001/IP-P00640/2017-2018/11093
9. Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address</b> - 1, Shree Ram Laxmi Niwas CHS, Near Anthony Bakery, Kolbad, Thane, Maharashtra 400601 <b>Email</b> - <a href="mailto:ayunish@yahoo.com">ayunish@yahoo.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address</b> - Stress Credit Resolution Private Limited, G-7, Satyam Shivam Sundaram CHS, Sion Circle, Sion East, Mumbai 400022 <b>Email</b> - <a href="mailto:richaindia.cirp@gmail.com">richaindia.cirp@gmail.com</a>
11. Last date for submission of claims	5th January, 2024 being 14th day from the receipt of CIRP order
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	(1) Homebuyers
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	(1) Mr. Dinesh Deora Reg No. IBB/PA-002/IP-N00958/2020-2021/13041 (2) Mr. Manish Dawda Reg No. IBB/PA-001/IP-P-02506/2021-2022/13797 (3) Mr. Snehal Kamdar Reg No. IBB/PA-001/IP-P00415/2017-18/10738
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://www.stresscredit.com/downloads.php">https://www.stresscredit.com/downloads.php</a> (b) <a href="https://www.stresscredit.com/public_announcements.php">https://www.stresscredit.com/public_announcements.php</a>

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of **RICHA INDIA INFRA DEVELOPMENT PRIVATE LIMITED** on **06th December 2023** (Order received on 22.12.2023). The creditors of **RICHA INDIA INFRA DEVELOPMENT PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **5th January 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The relevant forms can be downloaded from the website <https://www.stresscredit.com/downloads.php>

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry no. 12 shall indicate its choice of authorized representative from among the three insolvency professionals listed against the entry no. 13 to act as authorized representative of the class in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Sd/-  
Sandeep D. Maheshwari  
Interim Resolution Professional

Date: 26th December 2023  
Place: Thane

Reg. No - IBB/PA-001/IP-P00640/2017-2018/11093

*S. Maheshwari*